# Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.13/AM-20 dated 31.10.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) <u>FTP 2015-20</u> actually held on 25.11.2019 and remaining cases to considered on 20.12.2019 under para 4.7 <u>FTP 2015-20</u>, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addi. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
i i	Shri Kuldeep Singh, Asst. Director-I	DCMSME
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2.	Shri Nand Lal, Consultant	DPHT
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Rajesh Malhotra, DDG	DGFT
5	Shri Manoj Kumar Meena, Asst. Director	DGFT

The agenda for meeting No.13/AM-20 dated 31.10.2019 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 13/84-ALC3/2019 MEETING DATE : 31.10.2019

	Case No.:234/24/84- ALC3/2018	 Meet No/Date:13/84- ALC3/2019 31.10.2019	Status:Reject
1	HQ File , :01/84/050/00658/AM19/	Lic.No/Date:0510395290 12.08.2015	

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 24.06.2019, 23.08.2019 and 31.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:247/24/84- ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed		
2	HQ File :01/84/050/00671/AM19/	RLA File :07/24/040/00341/AM16/	Lic.No/Date:0710109261 13.01.2016	Defer Date:16.01.2020		
	<b>Decision:</b> Committee considered the case as per agenda and noted firm has furnished their reply on 03.12.2019 and decided to defer the case for examination.  The case stands deferred for re-listing on 16.01.2020.					

	Case No.:257/24/84- ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed		
3	HQ File :01/84/050/00681/AM19/	RLA File :07/24/040/00382/AM16/	Lic.No/Date:0710109412 17.02.2016	Defer Date: 16.01.2020		
	<b>Decision:</b> Committee considered the case as per agenda and noted firm has furnished their reply. on 03.12.2019 and decided to defer the case for examination.  The case stands deferred for re-listing on 16.01.2020.					

4	Case No.:47/24/84- ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	1	Status: Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Daté:0710110049	Defer Date:
	:01/84/050/00471/AM19/	:07/24/040/00124/AM17/	104.07.2016	16.01.2020

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**Decision:** Committee considered the case as per agenda and noted firm has furnished their reply on 27.08.2019 and decided to defer the case for examination.

The case stands deferred for re-listing on 16.01.2020.

	Case No.:49/24/84-ALC3/2018	Party Name:DUCERE TECHNOLOGIÉS PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status:Reject
5	HQ File :01/84/050/00473/AM19/	RLA File :09/24/040/00221/AM17/	Lic.No/Date:0910064044 16.08.2016	

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 25.06.2019, 26.08.2019 and 31.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:117/24/84- ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	11.63.00.0	Status: Deffered and Re-indexed
6	HQ File	RLA File	Lic.No/Date:0710110493	Defer Date:
	:01/84/050/00541/AM19/	:07/24/040/00199/AM17/	05.10.2016	16.01.2020

**Decision:** Committee considered the case as per agenda and noted firm has furnished their reply on 27.08.2019 and decided to defer the case for examination. The case stands deferred for re-listing on 16.01.2020.

Case No ALC3/2	o.:249/24/84- 018	Party Name:FIBERTI PRIVATE LIMITED	EX Meet No/Date:13/84 ALC3/2019 31.10.2019	- Status: Approved
HQ File :01/84/0	50/00673/AM19/	RLA File :07/24/040/00317/AM	Lic.No/Date:071011	0961
Decision the detail	on: Committee consils submitted in this ca	idered the case as per aguse and decided to ratify t	enda alongwith other relevan he norms for the above advar	t papers and went through
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	GEO BAGS 600	181.820 MT	Fibertex F-600M UV 3.0	194.5 MT

	Case No.:262/24/84- ALC3/2018	Party Name:INTEGRAL TOOLS COMPANY INDIA PVT. LTD.	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
8	HQ File	RLA File	Lic.No/Date:0710111326	Defer Date:
	:01/84/050/00686/AM19/	:07/24/040/00403/AM17/	23.03.2017	16.01.2020

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to refer the case to DPHT for their comments.

The case stands deferred for re-listing on 16.01.2020.

Case No.:62/24/84-ALC3/2018	Party Name:INDAUTO FILTERS,	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status:Reject
9 HQ File :01/84/050/00486/AM19/	RLA File :07/24/040/00018/AM18/	Lic.No/Date:0710111467 25.04.2017	

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 25.06.2019. 31.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. Committee decided to reject the case.

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RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:59/24/84- ALC3/2018	Party Name:AADIDEV TRADE INTERNATIONAL	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Approved
HQ File :01/84/050/00483/AM19/	RLA File :07/24/040/00031/AM18/	Lic.No/Date:0710111570 09.05.2017	

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:221/24/84- ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Approved
HQ File :01/84/050/00645/AM19/	RLA File :56/24/040/00020/AM18/	Lic.No/Date:5610005200 23.08.2017	
		da alongwith other relevant pa fy the norms for the above ad-	

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	REVERSE PRINTED BOPP WOVEN	600.000 MT	POLYPROPYLENE GRANULES	1.10 MT/L MT content of export
	BAGS		UV STABILIZER	9.600 MT (As applied)
			TITANIUM	1.05 MT
			DIOXIDE	
			BOPP FILM	1:05 MT
			PACKING MATERIAL (POLYPROPYLENE GRANULES)	As per Packing Policy
			TOULENE	Not allowed

	Case No.:102/24/84- ALC3/2018	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Approved
1	HQ File :01/84/050/00526/AM19/	RLA File :07/24/040/00154/AM18/	Lic.No/Date:0710112077 31.08.2017	

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**Decision**: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

Export Product: Decathlon A 10 FOS backpack

Quantity: 6,00,0000PCs

SI. No.	Item Description	UOM	Quantity requ	uired including wastage
1	Webbing (10mm width in Running linear meter)	KG	12034.14	Net content + 1% wastage
2	Binding tape (22mm width In running linear meter)	KG	7729.60	Net content + 1% wastage
3	PP Rope (2.7mm thickness)	KG	556.02	Net to Net content
4	Polyester with PU coating(P600D )(fabric)	SQM	158707.80	Net content + 5% wastage
5 	Ladder buckle (Relevant Plastic)	KG	3109.56	Net to Net content
6 .	Pull head (Relevant)	KG	8178.60	Net to Net content
7	Zipper (32mm width in Running linear meter)	KG	10561.54	Net content + 1% wastage
8	Logo sticker	KG	283.21	Net to Net content
9	Polyester with PU coating(P150D) (Lining) neemed may take necessary action subject to con	SQM	235091.788	Net content + 5%

Case No.:119/24/84- ALC3/2018		Party Name:FIBERTEX Meet No/Date:13/84- PRIVATE LIMITED ALC3/2019 31.10.2019		/84-	Status: Approved
HQ File :01/84/0		RLA File :07/24/040/00195/AN	Lic.No/Date:0710 10.11.2017	112393	
					1
through	n: Committee of the details sub- zation as under:	considered the case a	s per agenda alongwith and decided to ratify the	other rele	evant papers and wo
through	the details sub	considered the case a mitted in this case a Export Quantity	Is per agenda alongwith and decided to ratify the	e norms f	evant papers and wor the above advanged

	Case No.:68/24/84- ALC3/2018	Party Name: REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status:Reject
14	HQ File :01/84/050/00492/AM19/	RLA File :02/24/040/00152/AM18/	Lic.No/Date:0210208068 21.12.2017	

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 01.07.2019, 29.08.2019 and 31.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

MET Meet No/Date:13/84- , ALC3/2019 31.10.2019
Lic.No/Date:0710112689 M18/ 17.01.2018
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**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

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RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:254/24/84- ALC3/2018	Party Name: NUVOCRAFT APPARELS INDIAPVT.LTD,	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status:Reject
HQ File	RLA File	Lic.No/Date:0710112717	
:01/84/050/00678/AM19/	:07/24/040/00294/AM18/	19.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed the following deficiency:

- 1. Measurement Chart is not given
- 2. CAD is given only for two item
- 3. Style No is neither mention in application nor in CAD.

Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:7/1/84-ALC3/2019	Party Name:SAGAR METALLICS PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Reject
HQ File	RLA File	Lic.No/Date:5210043004	
17 :01/84/050/00748/AM19/	:52/24/040/00096/AM19/	22.03.2019	

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 29.08.2019, 31.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:10/1/84- ALC3/2019	Party Name: WELCOME FOOTWEARS	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0510410064	
:01/84/050/00751/AM19/	:05/24/040/00711/AM19/	27.03.2019	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic Footwear with Outer sole and upper made of Plastic having	1650000.0 00 Pair	Polyurethane System for Footwear (Polyol Exter)	1.03Kg/kg content in the export product
	different sizes of Ladies/Gents and Kids		Polyurethane System for Footwear (Urecome)	1.03Kg/kg content in the export product
			compliance of other usual condi	

RA concerned may take necessary action subject to compliance of other usual conditions.

1	Case No.:11/1/84- ALC3/2019	Party Name:DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0510410070	Defer Date:

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:01/84/050/00752/AM19/ :05/23/040/00582/AM19/ 27.03.2019 16.01.2020

**Decision:** Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to submit the following information:

1. To indicate import content in the input product giving layout, drawing and design of export product

2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage.

3. Co-relation with SION - G-33 for the export "Bag"

The case stands deferred for re-listing on 16.01.2020.

I .	se No. C3/20		Party N FILTE	lame:INDAUTO RS,	Meet No/Da ALC3/2019 31.10.2019	te:13/84-	Status: Approved
	File /84/05	50/00753/AM19/	RLA F :07/24/			:0710114716	
rati	<b>Decision</b> Committee consideratify the norms for the above		dered the	ne case as per age dvance authoriza	enda along wi tion as under	th other relevan	papers and decided to
20 S.1	No.	Export Product		Export Quantity	Import item		Quantity allowed
1.		FLEXIBLE INTERMEDIATE BULK CONTAIN CONTENT WOVEN FAB UV STABIL 100000 KGS	NERS PP RICS	100000.000 Kg	PP WOVEN STABILISED	FABRICS UV	102000 Kg

21	Case No.:17/5/84- ALC3/2019	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00071/AM20/	RLA File :04/24/040/00279/AM19/	Lic.No/Date:0410165364 28.03.2019	Defer Date: 16.01.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to wait for comments of DPIIT.  The case stands deferred for re-listing on 16.01.2020.			

22	Case No.:1/1/84-ALC3/2019	Party Name:RAM COIR MILLS	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00001/AM20/	RLA File :10/24/040/00110/AM19/	Lic.No/Date:1010060163 29.03.2019	Defer Date: 16.01.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided ask the firm to furnish the content of PVC in Kg in Export Product.  The case stands deferred for re-listing on 16.01.2020.			

23	Case No.:2/1/84-ALC3/2019	Party Name:KALAKRITI	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00002/AM20/	RLA File :05/23/040/00589/AM19/	Lic.No/Date:0510410100 29.03.2019	Defer Date: 16.01.2020.
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DPIIT for their comments.			

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The case stands deferred for re-listing on 16.01.2020.

	Case No.:5/5/84-ALC3/2019	Party Name:RADNIK AUTO EXPORTS	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Approved
24	1 - 2	RLA File :05/24/040/00064/AM20/	Lic.No/Date:0510410486 06.05.2019	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization net content + 1% on input of the export product.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:7/5/84-ALC3/2019	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status:Reject
25	HQ File :01/84/050/00061/AM20/	RLA File :05/24/040/00066/AM20/	Lic.No/Date:0510410487 06.05.2019	

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 29.08.2019 and 31.10.2019 to furnish the CAD/ Image of the product. No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

26	Case No.:2/5/84-ALC3/2019	Party Name:RAD GLOBAL PVT.LTD.	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00056/AM20/	RLA File :13/24/040/00146/AM20/	Lic.No/Date:1310049274 08.05.2019	Defer Date: 16.01.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm has furnished their reply and decided to send the same to DPIIT for their comments.  The case stands deferred for re-listing on 16.01.2020.			

Case No.:8/5/84-ALC3/2019	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status:Reject
HQ File	RLA File	Lic.No/Date:5610005604	
:01/84/050/00062/AM20/	:56/24/040/00003/AM20/	09.05.2019	

27 Decision: Committee considered the case as per agenda and noted that the firm was asked on 30.08.2019 and 31.10.2019 to furnish the following information:

- 1. Manufacturing process
- 2. Stagewise wastage
- 3. Justification for requirement of inputs in the mentioned.

No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:10/5/84-ALC3/2019	Party Name: VRIJESH OVERSEAS PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status:Reject
28	HQ File :01/84/050/00064/AM20/	RLA File :07/24/040/00022/AM20/	Lic.No/Date:0710114899 14.05.2019	

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 30.08.2019, 31.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No.:11/5/84-ALC3/2019	Party Name:NOVA	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status:Reject
HQ File :01/84/050/00065/AM20/	RLA File :10/24/040/00008/AM20/	Lic.No/Date:1010060179 14.05.2019	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on dated 30.08.2019 and 31.10.2019 to furnish the Content of input in Kgs, in the total quantity of export product. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:13/5/84-ALC3/2019	EXPORTS PRIVATE	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status:Reject
30	HQ File :01/84/050/00067/AM20/	RLA File :05/24/040/00087/AM20/	Lic.No/Date:0510410581 14.05.2019	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 30.08.2019 and 31.10.2019 to furnish the CAD/ Image of the product. No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:14/5/84- ALC3/2019	Party Name:UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Approved
31	HQ File :01/84/050/00068/AM20/	RLA File :05/24/040/00067/AM20/	Lic.No/Date:0510410565 14.05.2019	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization net to net content on input of the export product.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:15/5/84-ALC3/2019	Party Name:POOJA INTERNATIONAL	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status:Reject
HQ File	RLA File	Lic.No/Date:0510410584	
:01/84/050/00069/AM20/	:05/24/040/00085/AM20/	14.05.2019	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 30.08.2019 and 31.10.2019 to furnish the following information:

- 1. Matrix for requirement of each input per piece of export product
- 2. CAD & Sample of each export product.

No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:9/5/84-ALC3/2019	HEALTHCARE PRIVATE	i	Status: Reject
		Lic.No/Date:0710114903 15.05.2019	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 30.08.2019 and 31.10.2019 to furnish the following information:

- 1. Matrix for requirement of fabric in square meter per piece of export product.
- 2. CAD, image of each export product.

No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No.:18/5/84- ALC3/2019	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00072/AM20/	RLA File :04/24/040/00028/AM20/	Lic.No/Date:0410165626 18.05.2019	Defer Date: 16.01.2020
Decision: Committee con-	sidered the case as per agenda al	ong with other relevant per	are and decided

**Decision:** Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DPIIT for their comments.

The case stands deferred for re-listing on 16.01.2020.

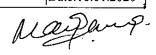
	Case No.:19/5/84- ALC3/2019	Party Name:MODELAMA EXPORTS PVT LTD.	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Approved	
35	HQ File :01/84/050/00073/AM20/	RLA File :05/24/040/00100/AM20/	Lic.No/Date:0510410634 20.05.2019		
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.  RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.:25/5/84- ALC3/2019	Party Name:BAGGA INTERNATIONAL	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed	
HQ File :01/84/050/00079/AM20/	RLA File :05/23/040/00075/AM20/	Lic.No/Date:0510410643 21.05.2019	Defer Date: 16.01.2020	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm has furnished their reply on 29.10.2019. Committee decided to send the same to DPIIT for their comments.  The case stands deferred for re-listing on 16.01.2020.				

	Case No.:21/5/84- ALC3/2019	Party Name:SHRI JAGDAMBA POLYMERS LTD	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Approved	
37	HQ File :01/84/050/00075/AM20/	RLA File :08/24/040/00065/AM20/	Lic.No/Date:0810145335 22.05.2019		
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.  RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:23/5/84- ALC3/2019	Party Name:SHAKTI POLYWEAVE PVT LTD	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Approved
	HQ File :01/84/050/00077/AM20/	RLA File :08/24/040/00067/AM20/	Lic.No/Date:0810145337 22.05.2019	
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.  RA concerned may take necessary action subject to compliance of other usual conditions.			

39	Case No.:1/9/84-ALC3/2019	Party Name:SLAYTEX CREATION		Status: Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:1310049366	Defer
	:01/84/050/00186/AM20/	:13/24/040/00158/AM20/	29.07.2019	Date: 16.01.2020





**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the firm was asked on 31.10.2019 to furnish the following information:

1. Matrix of requirement of each export product in KG's and Sq. Mtrs.

2. CAD and measurement chart for each export product of image.

No reply received so far. NC decided to remind the firm.

The case stands deferred for re-listing on 16.01.2020.

Case No.:2/9/84-ALC3/2019	Party Name:MITTAL INTERNATIONAL	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:3310030569	Defer
:01/84/050/00187/AM20/	:33/24/040/00016/AM20/	29.07.2019	Date:16.01.2020

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the firm was asked on 31.10.2019 to furnish the following information:

1. Content of each input in Kg's in each export product.

2. Hard copy of application.

No reply received so far. NC decided to remind the firm.

The case stands deferred for re-listing on 16.01.2020.

Case No.:4/9/84-ALC3/20	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0310830746	Defer
:01/84/050/00189/AM20/	:03/94/040/00361/AM20/	01.08.2019	Date:16.01.2020

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the firm was asked on 31.10.2019 to furnish the following:

1. Content of each input in Kg's in each export product.

2. Hard copy of application.

No reply received so far. NC decided to remind the firm.

The case stands deferred for re-listing on 16.01.2020.

,		Party Name:OPERA GLOBAL PRIVATE LIMITED		Status: Deffered and Re-indexed
	1 - 2 - 2 - 2 - 2 - 2 - 2 - 2 - 2 - 2 -	RLA File :05/24/040/00258/AM20/	Lic.No/Date:0510411412 01.08.2019	Defer Date:16.01.2020

42 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the firm was asked on 31.10.2019 to furnish the following:

Measurement chart.

2. Hard copy of application.

3. CAD and image

Reply is not received so far. NC decided to remind the firm.

The case stands deferred for re-listing on 16.01.2020.

	Case No.:6/9/84- ALC3/2019	Party Name :UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
ì	HQ File	RLA File	Lic.No/Date:0510411419	Defer
	:01/84/050/00191/AM20/	:05/24/040/00261/AM20/	01.08.2019	Date:16.01.2020

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the firm was asked on 31.10.2019 to furnish the hard copy of application.

Reply is not received so far. NC decided to remind the firm.

The case stands deferred for re-listing on 16.01.2020.

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Case No.:7/9/84- ALC3/2019	IMPEX PVT. LTD.	1	Status: Deffered and Re- indexed
[ N 1 1	1 : .	Lic.No/Date:0210209345 01.08.2019	Defer Date:16.01.2020

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the 44 firm was asked on 31.10.2019 to furnish the following information as applicant claimed 3% wastage from fibre to garments:

1. Hard copy of application.

CAD, Image of each export product.
 Fabric consumed in making of each garments in Sq. Mtr.

4. Each fabric in Sq. Mtr made from input fibers.

Reply is not received so far. NC decided to remind the firm.

The case stands deferred for re-listing on 16.01.2020.

Case No.:8/9/84- ALC3/2019	Party Name: KIWI ENTERPRISES PVT. LTD.	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status:Deffered and Re-indexed
	RLA File :05/23/040/00175/AM20/	Lic.No/Date: 0510411436 05.08.2019	Defer Date:16.01.2020

Decision: Committee considered the case as per agenda and noted that the firm was asked on 31.10.2019 to furnish the hard copy of application. Reply is not received so far. Committee decided to remind the firm. The case stands deferred for re-listing on 16.01.2020.

	Case No.:9/9/84-ALC3/2019	Party Name:P.K.OVERSEAS		Status: Deffered and Re-indexed
46	HQ File	RLA File	Lic.No/Date:0510411437	Defer
	:01/84/050/00194/AM20/	:05/24/040/00241/AM20/	05.08.2019	Date:16.01.2020

**Decision:** Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DPIIT for their comments.

The case stands deferred for re-listing on 16.01.2020.

Case No.:11/9/84- ALC3/2019	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
 HQ File	RLA File	Lic.No/Date:5610005664	Defer
:01/84/050/00196/AM20/	:56/24/040/00010/AM20/	05.08.2019	Date: 16.01.2020

Decision: Committee considered the case as per agenda along with other relevant papers. The case is pertains to DPIIT. NC decided to ask the firm to furnish the following information:

- 1. From staple fibre to felt the wastage claimed in 6% whereas from scrim to felt 10% should be lower than fibre.
- Applicant may clarify with justification, manufacturing process and stagewise wastage.

The case stands deferred for re-listing on 16.01,2020.

	Case No.:10/9/84- ALC3/2019	Party Name:MAYA EXPORTS CORPN	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Approved
14 X	HQ File :01/84/050/00195/AM20/	RLA File :05/24/040/00267/AM20/	Lic.No/Date:0510411441 06.08.2019	

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

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1	Case No.:12/9/84- ALC3/2019	Party Name: COMPOSITES SOLUTION,	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Approved
49	HQ File :01/84/050/00197/AM20/	RLA File :03/94/040/00366/AM20/	Lic.No/Date:0310830864-07.08.2019	

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:13/9/84- ALC3/2019	Party Name: R.K. INDUSTRIES-IV	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0410165940	Defer
:01/84/050/00198/AM20/	:04/24/040/00080/AM20/	07.08.2019	Date:16.01.2020

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 01.11.2019 to furnish the hard copy of application. Reply is not received so far. Committee decided to remind the firm alongwith the following information:

- 1. Applicant may furnish the weight of 100% cotton jacqard fabric as input and that contained in export product
- 2. % wastage claimed, justification for wastage claimed
- 3. Image & measurement chart of each export product
- 4. Calculation sheet to arrive of the requirement of input in export product

The case stands deferred for re-listing on 16.01.2020.

Case No.:14/9/84- ALC3/2019	Party Name:R.K. INDUSTRIES-IV		Status: Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0410165941	Defer
:01/84/050/00199/AM20/	:04/24/040/00081/AM20/	07.08.2019	Date:16.01.2020

Decision: Committee considered the case as per agenda and noted that the firm was asked on 01.11.2019 to furnish the hard copy of application. Reply is not received so far. Committee decided to remind the firm alongwith the following information:

- 1. Applicant may furnish the weight of 100% cotton jacqard fabric as input and that contained in export product
- 2. % wastage claimed, justification for wastage claimed
- 3. Calculation sheet to arrive of the requirement of input in export product

The case stands deferred for re-listing on 16.01.2020.

	Case No.:15/9/84- ALC3/2019	Party Name:GAURAV INTERNATIONAL	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed	
1	HQ File :01/84/050/00200/AM20/	RLA File :05/23/040/00182/AM20/	Lic.No/Date:0510411455 07.08.2019	Defer Date:16.01.2020	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD, Image and Manufacturing Chart.  The case stands deferred for re-listing on 16.01.2020.				

50	Case No.:17/9/84- ALC3/2019	Party Name:BHARAT SILKS	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00202/AM20/	RLA File :07/24/040/00101/AM20/	Lic.No/Date:0710115263 08.08.2019	Defer Date: 16.01.2020
	Decision: Committee cons	idered the case as per agenda and	noted that the firm was as	ked on 01.11.2019

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to furnish the hard copy of application. Reply is not received so far. Committee decided to remind the firm and to appear before NC alongwith sample of the product.

The case stands deferred for re-listing on 16.01.2020.

	Case No.:18/9/84- ALC3/2019	Party Name: GAURAV INTERNATIONAL		Status: Deffered and Re-indexed
54	HQ File	RLA File	Lic.No/Date:0510411480	Defer
	:01/84/050/00203/AM20/	:05/23/040/00188/AM20/	09.08.2019	Date: 16.01.2020

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 01.11.2019 to furnish the hard copy of application. Reply is not received so far. Committee decided to remind the firm alongwith CAD, Image Manufacturing Chart.

The case stands deferred for re-listing on 16.01.2020.

	Case No.:19/9/84- ALC3/2019	Party Name:HANUMAN KNIT FASHION	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Approved
55	HQ File :01/84/050/00204/AM20/	RLA File :32/24/040/00035/AM20/	Lic.No/Date:3210079061 09.08.2019	

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:20/9/84- ALC3/2019	Party Name:SHAKTI POLYWEAVE PVT LTD	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Approved
56	HQ File :01/84/050/00205/AM20/	RLA File :08/24/040/00151/AM20/	Lic.No/Date:0810145946 09.08.2019	

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:22/9/84- ALC3/2019	Party Name:BHARAT SILKS		Status: Deffered and Re-indexed
57	HQ File	RLA File	Lic.No/Date:0710115282	Defer
	:01/84/050/00207/AM20/	:07/24/040/00109/AM20/	14.08.2019	Date:16.01.2020

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 01.11.2019 to furnish the hard copy of application. Reply is not received so far. Committee decided to remind the firm alongwith CAD and Manufacturing Chart and to appear before NC with Sample of the product. The case stands deferred for re-listing on 16.01.2020.

Case No.:23/9/84- ALC3/2019	Party Name: DAS STYLE PVT.LTD.		Status: Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0210209373	Defer
:01/84/050/00208/AM20/	:02/24/040/00077/AM20/	14.08.2019	Date: 16.01.2020

58 **Decision:** Committee considered the case as per agenda along with other relevant papers. The case pertains to DPIIT. NC decided to ask the firm to furnish the following information:

- 1. Complete calculation for requirement of imported and indigenous items for the manufacture of export product (separately for each item) duly certified by Chartered Engineer.
- 2. Complete details of Import items, with specification indicating location in the drawing /design/layout of the bag with its application.
- 3. To give unit of measurement of import items in sq. mt. or alternatively to give width (with

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calculation for import requirement.

The case stands deferred for re-listing on 16.01.2020.

Case No.:24/9/84- ALC3/2019	Party Name:DAKS INDIA INDUSTRIES PRIVATE LIMITED		Status: Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510411528	Defer
:01/84/050/00209/AM20/	:05/23/040/00191/AM20/	19.08.2019	Date:16.01.2020

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 01.11.2019 to furnish the hard copy of application. Reply is not received so far. Committee decided to remind the firm along with the following information:

- 1. Complete calculation for requirement of imported and indigenous items for the manufacture of export product (separately for each item) duly certified by Chartered Engineer.
- 2. Complete details of Import items, with specification indicating location in the drawing /design/layout of the bag with its application.
- 3. To give unit of measurement of import items in sq. mt. or alternatively to give width (with calculation for import requirement.

The case stands deferred for re-listing on 16.01.2020.

	Case No.:25/9/84- ALC3/2019	Party Name:GAURAV INTERNATIONAL		Status: Deffered and Re-indexed
60	HQ File	RLA File	Lic.No/Date:0510411529	Defer
	:01/84/050/00210/AM20/	:05/23/040/00192/AM20/	19.08.2019	Date:16.01.2020

**Decision:** Committee considered the case as per agenda and noted that the firm has submitted the application. Committee decided to ask the firm to furnish the CAD, Image and Measurement Chart of the product.

The case stands deferred for re-listing on 16.01.2020.

	Case No.:26/9/84- ALC3/2019	Party Name:OPERA GLOBAL PRIVATE LIMITED		Status: Deffered and Re-indexed
61	HQ File	RLA File	Lic.No/Date:0510411534	Defer
	:01/84/050/00211/AM20/	:05/24/040/00277/AM20/	19.08.2019	Date:16.01.2020

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 01.11.2019 to furnish the hard copy of application. Reply is not received so far. Committee decided to remind the firm alongwith CAD, Image and Measurement Chart.

The case stands deferred for re-listing on 16.01.2020.

		EXPORTS PVT. LTD.	I	Status: Deffered and Re-indexed
6				Defer Date:16.01.2020

**Decision:** Committee considered the case as per agenda and noted that the firm has furnished their reply on 02.11.2019 and decided to defer the case for examination. The case stands deferred for re-listing on 16.01.2020.

	Case No.:28/9/84- ALC3/2019	Party Name: WEAR WELL INDIA PVT. LTD.,		Status: Deffered and Re-indexed
63	HQ File	RLA File	Lic.No/Date:0510411541	Defer
	:01/84/050/00213/AM20/	:05/24/040/00284/AM20/	19.08.2019	Date: 16.01.2020

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firm was not appeared before NC on 20.12.2019. NC decided to the following:

- 1. Last opportunity to appear before NC alongwith Sample of the Product.
- 2. Legible copy of CAD for each Export product.

The case stands deferred for re-listing on 16.01.2020.

	Case No.:30/9/84- ALC3/2019	Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
64	HQ File :01/84/050/00215/AM20/	RLA File :03/94/040/00390/AM20/	Lic.No/Date:0310831097 20.08.2019	Defer Date:16.01.2020
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and noted that firm has furnished their reply on 20.11.2019. Committee decided to defer the case for examination. The case stands deferred for re-listing on 16.01.2020.			

	Case No.:31/9/84- ALC3/2019	Party Name:TREGUS PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
0.5	HQ File :01/84/050/00216/AM20/	RLA File :03/95/040/00515/AM20/	Lic.No/Date:0310831119 21.08.2019	Defer Date:16.01.2020
	<b>Decision:</b> Committee considered the case as per agenda and noted that the firm was asked on 01.11.2019 to furnish the hard copy of the application. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 16.01.2020.			

	Case No.:32/9/84- ALC3/2019	Party Name:MASTER GARMENTS	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Approved
66	HQ File :01/84/050/00217/AM20/	RLA File :32/24/040/00043/AM20/	Lic.No/Date:3210079072 22.08.2019	
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.  RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:33/9/84-	Party Name:NANDAN		Status: Deffered
ALC3/2019	DENIM LIMITED		and Re-indexed
HQ File	RLA File	Lic.No/Date:0810146039	Defer
:01/84/050/00218/AM20/	:08/24/040/00164/AM20/	23.08.2019	Date:16.01.2020

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 01.11.2019 to furnish the hard copy of the application. Reply is not received so far. NC decided to remind the firm alongwith furnish the following:

- 1. The quantum of denim cloth (a) over dyed (b) printed (c) over dyed and printed separately.
- 2. Dye and Process used for Printing
- 3. Purpose of use of Cotton Rags
- 4. Manufacturing Process for making of cloth from cotton yarn cotton rags with stagewise wastage each for cotton yarn and rags
- 5. % of cotton yarn and rags portion present in the export product.

The case stands deferred for re-listing on 16.01.2020.

	Case No.:34/9/84- ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00219/AM20/	RLA File :05/24/040/00308/AM20/	Lic.No/Date:0510411633 26.08.2019	Defer Date:16.01.2020
	Decision: Committee cons	idered the case as per agenda an	nd other relevant papers and de	cided to ask the

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firm to submit the legible CAD alongwith of each measurement of each export product. The case stands deferred for re-listing on 16.01.2020.

69	Case No.:35/9/84- ALC3/2019	Party Name:SAIVANA EXPORTS PVT. LTD.	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00220/AM20/	RLA File :05/24/040/00310/AM20/	Lic.No/Date:0510411634 26.08.2019	Defer Date:16.01.2020
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ask firm to furnish the CAD, Image and Manufacturing Chart of the product.  The case stands deferred for re-listing on 16.01.2020.			

70	Case No.:3/13/84-ALC3/2019	Party Name:RAINBOW FABPACK LLP	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00313/AM20/	RLA File :24/24/040/00034/AM20/	Lic.No/Date:2410042898 22.10.2019	Defer Date: 16.01.2020
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of adhoc norms.  The case stands deferred for re-listing on 16.01.2020.			

71	Case No.:4/13/84-ALC3/2019	Party Name:SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
	1 7	RLA File :24/24/040/00030/AM20/	Lic.No/Date:2410042899 22.10.2019	Defer Date:16.01.2020
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of adhoc norms.  The case stands deferred for re-listing on 16.01.2020.			

72	Case No.:1/13/84-ALC3/2019	Party Name:ROYAL CLASSIC MILLS PRIVATE LIMITED,	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
	l `	RLA File :32/24/040/00062/AM20/	Lic.No/Date:3210079180 23.10.2019	Defer Date: 16.01.2020
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the CAD, Image and Manufacturing Chart of the Product.  The case stands deferred for re-listing on 16.01.2020.			

73		Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
	1 -	RLA File :05/24/040/00419/AM20/	Lic.No/Date:0510412228 23.10.2019	Defer Date:16.01.2020
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application, CAD, Image and Manufacturing Chart of the product.  The case stands deferred for re-listing on 16.01.2020.			

74	Case No.:5/13/84-ALC3/2019	Party Name:SHAKTI POLYWEAVE PVT LTD		Status: Deffered and Re-indexed
i		RLA File :08/24/040/00233/AM20/	Lic.No/Date:0810146405 23.10.2019	Defer Date: 16.01.2020



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Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.

Case No.:6/13/84- ALC3/2019	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2019 31.10.2019	Status: Deffered and Re-indexed
75 HQ File	RLA File	Lic.No/Date:0510412269	Defer
:01/84/050/00316/AM20/	:05/23/040/00293/AM20/	25.10.2019	Date: 16.01,2020

Decision: Committee considered the case as per agenda and other relevant papers and decided to ask firm to furnish the content of 3 inputs separately in export product in Kg. The case stands deferred for re-listing on 16.01.2020.

## Minutes of manual cases considered by the Norms Committee -V In Meeting No. 13/84 dated 31.10.2019

76.

Case No. 208	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No.13/AM20 dated	F. No. 01/84/171/00222/AM20/DES.V
31.10.2019 actually held on 25.11.2019	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- Ladies Jacket made of 55% Linen 45% Viscose Un-Bleached Woven Fabric GSM 205 (+/- 10%) Style No. 130T104
- 2. Ladies Jacket made of 55% Linen 45% Viscose Bleached Woven Fabric GSM 205 (+/-10%) Style No. 130T104

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 12.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

77.

Case No. 209	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No.13/AM20 dated	F. No. 01/84/171/00223/AM20/DES.V
31.10.2019 actually held on 25.11.2019	

**Decision:** M/s Richa Global Exports Pvt. Ltd. vide their application dated 12.11.2019 for prior fixation of norms for the following 2 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:

Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.		Ladies Shorts made of 56% Linen 44% Cotton Yarn Dyed Woven Fabric GSM 145 (+/- 10%) Style No. 06B209	3608 Sq. Mtr
2.	56% Linen 44% Cotton Yarn Dyed Woven Fabric GSM 145 (+/- 10%)	Ladies Trouser made of 56% Linen 44% Cotton Yarn Dyed Woven Fabric	5610 Sq. Mtr



	GSM 145 (+/- 10%) Style No. 06B207	

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

#### 78.

Case No. 210	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No.13/AM20 dated 31.10.2019 actually held on 25.11.2019	F. No. 01/84/171/00224/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- 1. Ladies Trouser made of 100% Linen Yarn Dyed Woven Fabric GSM 200 (+/- 10%) Style No. 041-20C85893
- 2. Ladies Trouser made of 100% Linen Yarn Dyed Woven Fabric GSM 200 (+/- 10%) Style No. 641-20C85597, 041-20C83821

**Decision:** M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 12.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Men's Shirt (Full Sleeve) made out of 55% Linen 45% Viscose Woven Fabric (yarn of different color) GSM 200 (+/- 10%) Style No. MGW10278

Decision: M/s. Orient Craft Ltd. vide their letter dated 13.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

#### 80.

Case No. 212	M/s. Shahi Exports P. Ltd. (SPL)	•
NC Meeting No.13/AM20 dated 31.10.2019 actually held on 25.11.2019	F. No. 01/84/171/00227/AM20/DES.V	<u> </u>

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Ladies Jump Suits made of 100% Lyocell Woven Dyed Fabric GSM 180 (Tolerance + or – 10%) Style No. 10381455

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**Decision:** M/s. Shahi Exports Pvt. Ltd. vide their letter dated 19.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No.212 (A)	M/s. Neetee Clothing Pvt. Ltd.
NC Meeting No. 13/AM20 dated 31.10.2019 actually held on 20.12.2019	F.No. 01/60/162/899/AM19/PRC
RA F.No. 05/27/040/00145/AM15	Adv.Authorisation. No. 0510389600 dated 09.07.2014

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was transferred by PRC Section for taking necessary action on PRC decided on 26.03.2019 for relaxation in general note-14 requested by M/s. Neetee Clothing Pvt. Ltd., New Delhi for redemption purpose.

The firm's representative had appeared before NC on 20.12.2019 and explained their case. On the basis of explanation, Committee agreed the request and decided to advice RA for relaxation in general note-14 towards fulfilment of export obligation against Advance Authorization No. 0510389600 dated 09.07.2014 for closure purpose.

RA concerned may take necessary action subject to compliance of other usual conditions.

## 82.

Case No.212 (B)	M/s. Aym Syntex Ltd.
NC Meeting No. 13/AM20 dated 31.10.2019 actually held on 20.12.2019	F. No. 01/84/050/00267/AM18/DES-V
RA F. No. 03/94/040/00558/AM19	Adv. Authorisation. No. 0310824035 dated 27.09.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 04.11.2019 to furnish the Bill of entry, Shipping Bill and Packing list. Reply is not received so far. NC decided to remind the firm.

The case stands deferred for re-listing on 16.01.2020.

## 83.

Case No.212 (C)	M/s. Himatsingka Seide Ltd.		
NC Meeting No. 13/AM20 dated 31.10.2019 actually held on 20.12.2019	F. No. 01/84/050/00448/AM17/DES-V		
RA F. No. 07/24/040/00146/AM16	Adv. Authorisation. No. 0710108689 dated 04.09.2015		

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm's representation dated 21.11.2019 for fixation of norms against the Adv. Authorisation No. 0710108689 dated 04.09.2015 as their case rejected by NC in its meeting No. 10/84 dated 16.08.2018. NC decided to defer the case for examination.

The case stands deferred for re-listing on 16.01.2020.

#### 84.

S-V
06731 dt. 05.06.2018 06882 dt. 18.06.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm's request dated 24.10.2019 for amendment in the above said Adv. Authorisatons for

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export of blended yarn against 100% Polyester Yarn.

The request of the applicant was considered by the Committee. Committee observed that the firm's representative has appeared before NC and explained their case that the firm has taken above both the licences under SION J-50. They intended to export Polyester yarn out of imported Polyester Staple Fibre. However due to technical issues they could not export.

And, therefore, the applicant approached to consider the case in the Norms Committee. The applicant represented that they had already imported Polyester Staple Fibre. However, due to change in market trend, they have been able to get order for export of polyester cotton blended yarn by using the imported polyester yarn and indeginuous cotton under norms category J-68 allowing 12.7% wastage from Polyester Staple Fibre to Polyester yarn (Cotton Fibre to be sourced from domestic market). The details of import and export are given below:

S.No	Authorisation Nos.	Qty permitted for import (kgs)	Actual Qty imported (kgs)	Polyester to be exported (87.3%)	Cotton to be exported (kgs) (Indigenous)	Total Qty (kgs)	Value US\$
1.	0510406731 dt. 05.06.2018	49397.04 kgs	49397 kgs				
2.	0510406882 dt. 18.06.2018	220853.60 Kgs	206292 kgs	223216.50	.50 19617330 Kgs	419389.80	595945.77
	Total	270250.64 kgs	255689 kgs			Kgs	US Dollar

After detailed deliberation, Committee felt that the request of the firm is reasonable and allowed to effect of export of polyester cotton blended yarn grant the above said Adv. Authorisations as per qty in the above table allowing 12.7% wastage on Polyester fibre.

RA concerned may take necessary action subject to compliance of other usual conditions.

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